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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

Appeal 704/252/ND/2018

In the matter of :  
FM Legal Circle Services (P) Ltd

... PETITIONER

SECTION :  
Under Section 252

Order delivered on 04.7.2018

Coram :  
(R. VARADHARAJAN)  
HON'BLE MEMBER (JUDICIAL)  
(Dr. VK Subburaj),  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Rahul Chitnis, Mr. Savinder Singh, Ms.  
Sukanya Basu, Advocates

For the Respondent/Corporate Debtor :  
For the Intervener : Mr. Manish Raj, Co. Prosecutor for ROC  
Mr. Ajit Sharma, Mr. Asheesh Jain, Mr. Adnan  
Siddiqui for Income tax Deptt.

ORDER

Learned authorized representative for the Appellant is present. The Appellant is directed to amend the Memo of Parties including one or more of the Shareholders of the Appellant Company in the array of parties on or before the next date of hearing. In relation to ROC, Ld. Company Prosecutor is present and seeks time to file reply to the appeal. 4 weeks time is granted. Let the Income tax Department also file its observations within 3 weeks from today.

Post the matter on 07.8.2018.

- Sd -  
(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

- Sd -  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit